

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 623/19
PS: Rajouri Garden
U/s 21/25/61/85 NDPS Act
State Vs. Ajay Chatra**

27.06.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Ravinder, proxy for Mr. Pranay Abhishek, counsel for
applicant/surety.

On request of proxy counsel, application is adjourned to **19.08.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/27.06.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 561/15
PS: Khyala
U/s 308/435/341/34 IPC
State Vs. Giriraj Bhati etc.**

27.06.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Ravinder, proxy for Mr. Pranay Abhishek, counsel for applicant/surety.

On request of proxy counsel, application is adjourned to **03.07.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/27.06.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 95/20
PS: Hari Nagar
U/s 21 NDPS Act
State Vs. Amit Kumar Gosain**

27.06.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State through video conferencing.

Mr. Amit Chauhan, counsel for applicant through video conferencing.

By this order, I shall decide the present bail application moved on behalf of accused/applicant Amit Kumar Gosain. Facts as stated in the application are as follows:-

This is the 4th bail application filed on behalf of accused Amit Kumar Gosain. It is submitted that applicant is innocent and has been falsely implicated. It is submitted that applicant has co-operated with the IO and his custodial interrogation is not required. Applicant is in JC since 23.02.2020. That applicant was granted interim bail for 15 days to attend the last rites of his father and surrendered on time. It is submitted that applicant is the only bread earner of his family and therefore, he may be granted bail and he undertakes to abide by all the terms and conditions of bail.

Ld. APP for the state has strongly opposed the bail application in view of reply filed by the IO. It is submitted that applicant was contractual employee in Tihar jail and he was caught smuggling heroine to jail inmates. It is submitted that allegations against the applicant are very grave and serious in nature and matter is under investigation in view of some statements given by the applicant to IO under Section 161 Cr.P.C. It is submitted that if applicant is granted bail, he may jump bail

FIR No. 95/20

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PS: Hari Nagar

U/s 21 NDPS Act

State Vs. Amit Kumar Gosain

and try to influence prosecution witnesses, therefore, bail should not be granted. I have heard arguments from both the sides. At this stage, the allegations against the applicant appear to be very serious in nature. He was an employee of Tihar jail and as per case of prosecution, he was caught smuggling heroine inside the jail. No ground for granting bail is made out at this stage. There is every possibility that applicant may jump bail and may run away from the process of the court in order to frustrate the trial. It is also possible that applicant may try and influence the prosecution witness and tamper with future investigation. Therefore, in the light of abovementioned discussions and observations, the present bail application is rejected at this stage being devoid of merits.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs or through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/27.06.2020

FIR No. 18/2017
PS : Moti Nagar
U/s 302/201/120B/379/34 IPC
State Vs. Shamshad @ Goonga

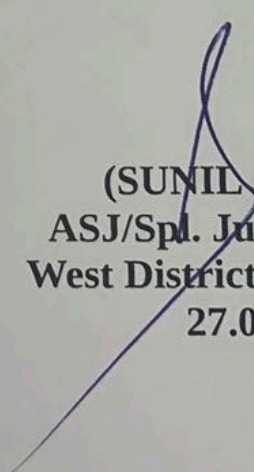
27.06.2020

Present: Learned Addl. Public Prosecutor Shri Parvesh Kumar Ranga.
Counsel for applicant/accused Shri Surender Kumar Yadav.

By this order, I shall decide the present application requesting for reduction of surety amount of Rs. 50,000/- to its minimum filed on behalf of applicant/accused.

Arguments heard from counsel for applicant as well as Ld. Additional Public Prosecutor. Ld. Additional Public Prosecutor has opposed this application submitting that surety amount is OK and there is no requirement of reduction of said amount. But keeping in view the reason mentioned in the application, the surety amount is reduced to Rs. 40,000/- but the personal bond amount shall remain Rs. 50,000/-.

Copy of this order be sent to the concerned IO/SHO, counsel for applicant/accused and Jail Superintendent concerned through proper channel on their email IDs, if provided and found to be correct.


(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
27.06.2020

FIR No.135/19
PS : Khyala
U/s 21 & 25 NDPS Act
State v. Jeoffery Boateng

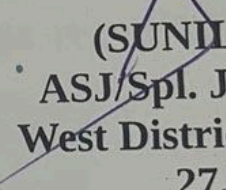
27.06.2020

Matter taken up through videoconferencing connected by Ahlmad of the court.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor.

None for applicant/accused.

Ld. Counsel for applicant/accused could not be connected through videoconferencing as well as telephonically despite best efforts. Therefore, matter is adjourned for **04.07.2020** through videoconferencing.


(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
27.06.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 240/16
PS: Nihal Vihar
U/s 304B/498A/34 IPC
State Vs. Birender**

27.06.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Anil Sharma, Ld. Counsel for applicant.

Application received from jail. It is pointed out that there is another pending application for same accused, hence, same be put up after clarification from accused in writing as to which counsel will be engaged on his behalf.

Counsel for applicant requests for an adjournment as he is not ready for arguments through video conferencing. On request, put up for arguments on 30.06.2020.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/27.06.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 344/18
PS: Kirti Nagar
U/s 365/392/395/412/34 IPC
State Vs. Ajay Yadav & Anr.**

27.06.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State through video conferencing.

Mr. Sanjay Kumar, counsel for applicant through video conferencing.

Arguments heard from both the sides through video conferencing.

Interim bail is sought on behalf of applicant on the ground of illness of his wife. However, no medical document is filed. Therefore, IO/SHO is directed to verify the medical condition/situation of wife of applicant and file the report on 30.06.2020.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/27.06.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 240/16
PS: Nihal Vihar
U/s 304B/498A/34 IPC
State Vs. Birender**

27.06.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Rajan Bhatia, Ld. LAC for applicant from DLSA.

Application received from jail. It is pointed out that there is another pending application for same accused, hence, same be put up after clarification from accused in writing as to which counsel will be engaged on his behalf.

Counsel for applicant requests for an adjournment as he is not ready for arguments through video conferencing. On request, put up for arguments on

30.06.2020.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/27.06.2020**

21/7/20

FIR No. 284/15
PS : Anand Parbat
U/s 302/34 IPC
State Vs. Satish

24.06.2020

Present: Shri Ravinder Kumar, Ld. Counsel for applicant/accused.

Neither report filed by IO nor by Jail Superintendent regarding conduct of accused. Issue fresh notice to IO and Jail Superintendent to file report positively on NDOH.

List the matter for 27.06.2020.

J. (Reader)
24.06.2020

21/6/2020

Pr. No. 1201 Pl. for Satish
Pr. Shri Ravinder Ld. Counsel for applicant
Report not filed by IO nor received from jail
Hence Arrears Order has been completed
Date 21/7/2020

(Shri Ravinder)
21/7/2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 251/19
PS: Rajouri Garden
U/s 21 NDPS Act & 14 Foreigners Act
State Vs. Dorcus Nansamba**

27.06.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State through video conferencing.

Mr. J.S Kushwaha, counsel for applicant through video conferencing.

Issue notice to Superintendent Jail to file a report regarding the present status of child of accused, returnable for **03.07.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/27.06.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 137/17
PS: Khyala
U/s 302/397/201/411/452/34 IPC
State Vs. Pankaj Sharma**

27.06.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Rajan Bhatia, Ld. LAC for applicant from DLSA.

Counsel for applicant requests for an adjournment as he is not ready for arguments through video conferencing. On request, put up for arguments on

30.06.2020.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/27.06.2020**

FIR No. 767/15
PS : Ranjeet Nagar
U/s 302 IPC
State Vs. Chandergupt @ Kalwa

27.06.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor.
Shri Akhil Tarun Goel, proxy counsel for Shri Zia Afroz, counsel for applicant/accused.

At this stage, Ld. proxy counsel submits that he has instructions from the main counsel to withdraw the present bail application. His statement to this effect has been recorded separately.

In view of the submissions of proxy counsel, present bail application stands disposed of as withdrawn.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
27.06.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 325/17
PS: Mianwali Nagar
U/s 20/21/29 NDPS Act
State Vs. Kapil @ Vicky

27.06.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State through video conferencing.

Mr. Sajan Shankar, counsel for applicant through video conferencing.

By this order, I shall decide the present application requesting for grant of interim bail on behalf of accused/applicant Kapil @ Vicky. Facts as stated in the application are as follows:-

This is a case under NDPS Act. Bail is requested on the ground of illness of mother. It is submitted that applicant is innocent and has been falsely implicated by the police. It is submitted that applicant was falsely trapped by the police. It is submitted that it is under trial matter and no public witness was found and all the witnesses are police officials. That the applicant is in JC since three years. Applicant has been granted interim bail twice earlier and has always surrendered on time. It is submitted that the present application is not hit by Section 37 of NDPS Act. It is submitted that mother of applicant is suffering from illness and applicant is required to be released on interim bail to look after his mother and spent time with her and to pursue his academic carrier. It is submitted that in view of the present pandemic situation, applicant may be released on regular bail or on interim bail for a period of 60 days subject to terms and conditions.

Ld. APP for the state has strongly opposed the bail application. Ld. APP has submitted that commercial quantity of narcotics was recovered from the possession of applicant. It is submitted that the police did not have any reason to

FIR No. 325/17

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PS: Mianwali Nagar

U/s 20/21/29 NDPS Act

State Vs. Kapil @ Vicky

falsely implicate the present applicant as no enmity with the police has been pleaded. Ld. APP further submits that bail cannot be granted in view of provisions of Section 37 of NDPS Act. Ld. APP further submits that duly verified medical papers of mother of applicant have not been produced by the applicant and unverified medical condition of mother of applicant cannot be a ground for the applicant to be released on interim bail or regular bail.

I have heard arguments from both the sides. Commercial quantity of narcotics contraband was recovered from the possession of accused/applicant. No previous enmity with the police has been shown, therefore, at this stage, it cannot be said that the police falsely implicated the applicant because of any enmity. Moreover, no genuine proof of illness of mother of applicant has been given. Applicant has also not stated which courses of studies he wishes to pursue while being in judicial custody. Therefore, in view of abovementioned discussions, the present bail application is rejected as no ground for grant of bail to the applicant either regular or interim is made out at this stage.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs if provided and found to be correct or through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/27.06.2020

FIR No. 444/15
PS : Khyala
U/s 328/379/34 IPC
State Vs. Manoj @ Tufani

27.06.2020

Matter taken up through videoconferencing connected by Ahlmad of the court.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor.
Shri Gautam Kumar, Ld. counsel for applicant/accused.

Ld. Additional Public Prosecutor submitted that applicant has already been convicted for an offence U/s 302 IPC and also jumped his parole. Ld. Additional Public Prosecutor requests that entire case summary of applicant be called from Jail Superintendent. Therefore, SHO as well as concerned Jail Superintendent are directed to file detailed case summary and report of past conduct, allegations and involvements of applicant in criminal offences, returnable for **04.07.2020**.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
27.06.2020

FIR No. 390/18
PS : Hari Nagar
U/s 302/201/120-B/34 IPC &
25/54/59 Arms Act
State Vs. Roshan Paswan

27.06.2020

Matter taken up through videoconferencing connected by Ahlmad of the court.
Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor.
Shri Dinesh Kumar, counsel for applicant/accused.

By this order, I shall decide the present application requesting for grant of interim bail to the applicant Roshan Paswan for a period of one month. Facts as stated in the bail application are as follows :

It is submitted that applicant is innocent and has not committed the offence U/s 302 IPC. It is submitted that nothing has been recovered from possession of applicant. It is submitted that since the matter is under trial, no purpose would be served by keeping the applicant in judicial custody. It is submitted that mother of applicant is suffering from high blood sugar and the elder brother of applicant is married and does not look-after the mother of the applicant. Applicant is permanent resident of Delhi. Applicant shall abide by all the terms and conditions of bail if it is granted. It is, therefore, requested that applicant be released on interim bail for a period of one month.

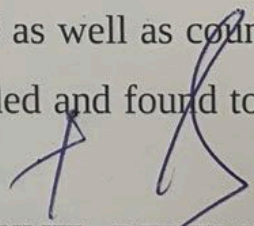
Learned Addl. Public Prosecutor has strongly opposed the bail application in view of reply filed by the IO. It is submitted that during the course of investigation, it was revealed that on the night of the incident, applicant alongwith his associates/co-accused namely Bhola, Shahzad, Sunny, Pradeep Sharma, Rizwan @ Mulla and Alok inflicted knife injuries upon Vishal Rawat, aged 23 years because of which the deceased died.

On scrutiny of call detail record, it was revealed that all the co-accused have stabbed Vishal Rawat with a knife. It is submitted that there is sufficient evidence against all the accused persons. It is submitted that co-accused Bhola was absconding and evading his arrest and later on, was arrested on NBWs. It is further submitted that mother of applicant is only 47 years and is not suffering from any severe disease and she is well being looked-after by her husband Chaman Lal who is a Government servant.

I have heard arguments from both the sides.

Applicant has tried to obtain interim bail on the ground of illness of his mother. There is no material on record to show that mother of applicant is seriously ill and requires the help of the applicant. Moreover, as per the report, mother of applicant is being looked-after by father of applicant Chaman Lal who is stated to be a Government servant. There is a strong possibility that applicant may try to threaten and influence prosecution witnesses if granted interim bail at this stage. No ground for interim bail is made out at this stage including the illness of mother as stated and discussed above. Therefore, the present application is rejected being devoid of merits.

Copy of this order be sent to the concerned IO, SHO as well as counsel for applicant through proper channel on their email IDs, if provided and found to be correct.


(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
27.06.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 238/18
PS: Rajouri Garden
U/s 307 IPC
State Vs. Sajid @ Bhima**

27.06.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State through video conferencing.

Mr. Sumit Tyagi, counsel for applicant through video conferencing.

Arguments heard from both the sides through video conferencing.

Counsel for applicant submits for extension of interim bail for a period of 45 days. It is submitted that applicant was granted bail till 27.06.2020. On request of Ld. APP, IO/SHO is directed to file a report whether the complainant/injured/victim and any other prosecution witness has received any sort of threat or contact from the side of applicant during this period of interim bail. Meanwhile, since the interim bail granted earlier to the accused is expiring today, interim bail is extended further for a period of 15 days.

Put up for further proceedings on **13.07.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/27.06.2020**